

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI**

Execution Application No. 61/2025

In

Original Application No. 257/2025

**In the matter of:
Ashish Kashyap**

...Applicant

VERSUS

State of Uttar Pradesh & Ors.

...Respondent(s)

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2.	Annexure-I A copy of the relevant portion of the Manual on Sewerage and Sewage Treatment Systems, 2013	

**Filed By: Advocate Saurabh Balwani
(On behalf of Central Pollution Control Board)**

Place: Delhi

Date: 05.12.2025

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**REPLY ON BEHALF OF RESPONDENT NO. 2: CENTRAL
POLLUTION CONTROL BOARD**

1. That this Hon'ble Tribunal vide order dated 19.09.2025 was pleased to call for the reply of Respondents including Central Pollution Control Board (hereinafter referred to as "CPCB") in the instant matter. Accordingly, the reply is being submitted in the succeeding paragraphs.
2. That the CPCB is a statutory body constituted under Section 3 of the Water (Prevention and control of Pollution) Act, 1974. The CPCB discharges its statutory functions under the Water (Prevention and control of Pollution) Act 1974 (hereinafter referred to as "Water Act"), the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act") and the Environment (Protection) Act, 1986 (hereinafter referred to as "Environment Act").
3. That the State Pollution Control Boards / Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") have been constituted in the



respective States and Union Territories under the Water Act and the Air Act. The SPCBs/ PCCs are vested with the authority to discharge functions and implement the provisions of the said enactments within their respective territorial jurisdictions.

4. That the present matter pertains to the grievance raised by the Applicant with respect to the construction of Sewage Treatment Plant (STP) by Uttar Pradesh Jal Nigam at a distance of approximately 208 meters from the college campus of Asim Siddique Degree College at Village Meerapatti, Sheikhupura road, Badaun.
5. That the Central Public Health and Environmental Engineering Organization (CPHEEEEO), the technical wing of Ministry of Housing and Urban Affairs (MoHUA) has published the Manual on Sewerage and Sewage Treatment Systems, 2013. Chapter 5 titled Design and Construction of Sewage Treatment Facilities under Part A: Engineering of the Manual on Sewerage and Sewage Treatment Systems deals with siting of STPs. It stipulates that in case of STPs where de-odorization system cannot be provided, an aerial/ peripheral distance of 100 mtrs from the odour-producing units to the habitation is recommended. The manual further provides that such distance may be reduced upon conducting public consultation. The relevant portion of the manual is attached as **Annexure-I**.
6. That it is further submitted that in terms of para 4 and 5 of Impugned Order, District Magistrate Badaun was directed to duly address the representation of the Appellant/ Applicant therein and to take appropriate remedial measure.



7. That the Answering Respondent No. 2 respectfully craves the leave of this Hon'ble Tribunal to file an additional reply, if so required, at a later stage.
8. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall duly abide by any order(s) or direction(s) that may be passed by this Hon'ble tribunal in the instant OA and facilitate the ends of justice.



A handwritten signature in blue ink, appearing to be "Nazimuddin".

(Nazimuddin)

Scientist 'F'

Central Pollution Control Board

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In

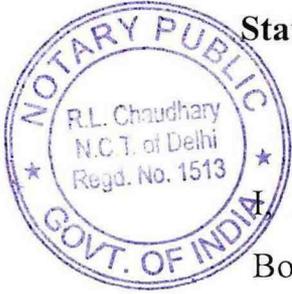
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AFFIDAVIT

I, **Nazimuddin**, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB

and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



hwy
DEPONENT

नाज़िमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

05 DEC 2025

Verified at Delhi on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

ATTESTED

R
NOTARY PUBLIC
GOVT. OF INDIA

05 DEC 2025

hwy
DEPONENT

नाज़िमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
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Parivesh Bhawan, East Arjun Nagar, Delhi-110032

5.3.7.1 Buffer zone around the STP

Adequate measures may be taken for de-odourization in the STP. The units in the STP which need deodorization system are screen chambers, grit chamber, primary clarifier, sludge thickening and dewatering units. However, the odor emissions are negligible for sludge treatment facilities of extended aeration systems due to in-situ aerobic digestion of sludge. Wherever the STPs are provided with de-odourization system, specific buffer zones are not required.

In case of STP's where de-odorization system cannot be provided, an aerial / peripheral distance of 100 m from the odour-producing units to the habitation is recommended. However, this distance can be reduced by conducting public consultation.

5.3.8 Required Engineering Data

The mandatory data shall include:

- a) Contour map and elevations connected to the nearest Survey of India permanent bench mark.
- b) Soil tests till it attains hard stratum and test bores at a grid of 500 m squares
- c) Rainfall of nearest observatory for at least 50 years
- d) Highest intensity of rainfall
- e) Earthquake records of the region
- f) Maximum flood level at the site and in the identified receiving water
- g) Wind rose.

5.3.9 Design Period

This shall be as in Table 2.1 of Chapter 2.

5.3.10 Sewers and Conduits

Generally, urban sewerage schemes involve large volumes of sewage. The sewers conveying it to the STPs can be pipes or in-situ constructed conduits passing through dense areas. These conduits shall be preferably non-corrosive materials such as CI or DI pipes.

They can also be RCC pipes with high alumina cement lining and adequate wall thickness to withstand the traffic loads in public roads. Pre-stressed concrete pipes are not recommended.

This is because if the steel is corroded by Hydrogen sulphide from the sewage, it will lose its thickness. This will affect the ability of the steel rods to withstand the pre-stressed tension and they may snap. Then the entire pipe will crack. These cannot be repaired easily at site.

The old brick-arch sewers are good against corrosion, but the challenges are procuring quality bricks, availability of dedicated skilled masons and difficulties of future repairs if needed.